

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 206
IB-1812/ND/2019**

IN THE MATTER OF:

Mr. Anupam Enterprises

...PETITIONER

Vs.

M/s. Aarcity Infrastructures Pvt.Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 01.04.2021
(Virtual Hearing/Physical Hearing)**

Coram:

DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

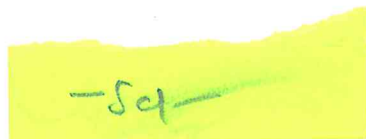
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

**For the Petitioner/Operational-creditor :Mr. Sohaib Alam and Mr. Dhruv
Gupta, Advocates.**

For the Respondent/Corporate-debtor :Mr. Shouriya Sirohi, Advocate.

ORDER

Heard the submissions made by the Ld. Counsels for both the parties. Ld. Counsels for both the parties have orally submitted that they require some more time to reach an amicable resolution of the matter. Ld. Counsels are directed to take steps for filing a joint application for seeking time in the matter. Post the matter to **16th April, 2021.**



**(V.K. Subburaj)
Member (T)**



**(P.S.N. Prasad)
Member (J)**

(Annu)